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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 1320-L—14th November, 2017—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

**Bill No. 49 of 2017**

**THE WEST BENGAL LABOUR WELFARE FUND  
(AMENDMENT) BILL, 2017.**

**A  
BILL**

*to amend the West Bengal Labour Welfare Fund Act, 1974.*

WHEREAS it is expedient to amend the West Bengal Labour Welfare Fund Act, 1974, for the purpose and in the manner hereinafter appearing;

West Ben. Act  
XXXVIII of  
1974.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal Labour Welfare Fund (Amendment) Act, 2017.

(2) It shall come into force on the date of its publication in the *Official Gazette*.

*The West Bengal Labour Welfare Fund  
(Amendment) Bill, 2017.*

(Clause 2.)

Amendment of  
section 9 of the  
West Ben. Act  
XXXVIII of  
1974.

2. For sub-section (2) of section 9 of the West Bengal Labour Welfare Fund Act, 1974, the following sub-section shall be substituted:—

“(2) For each employee whose name stands on the register of an establishment, the employers’ and employee’s contribution shall be such as may be notified by the State Government in the *Official Gazette* and both shall be payable in every six months ending on the thirtieth day of June, and the thirty-first day of December, each year.”.

**STATEMENT OF OBJECTS AND REASONS.**

The West Bengal Labour Welfare Fund Act, 1974 (West Ben. Act XXXVIII of 1974) has been enacted with the object to make provision for the constitution of a fund for promoting activities connected with the Welfare of labour in West Bengal and for matters connected herewith.

2. It is considered necessary and expedient to amend sub-section (2) of section 9 of the said Act to incorporate an enabling provision empowering the State Government for fixing the rates of contribution, payable by the employees, as well as the employer for the employees whose name stands on the register of an establishment, by notification to be published in the *Official Gazette*.

3. The Bill has been framed with the above object in view.

KOLKATA,  
*The 7th November, 2017.*

MOLOY GHATAK,  
*Member-in-Charge.*

**FINANCIAL MEMORANDUM.**

Financial implication is involved in giving effect to the provisions of this Bill. Necessary budgetary provision to this effect shall be made in consultation with the Finance Department.

KOLKATA,  
*The 7th November, 2017.*

MOLOY GHATAK,  
*Member-in-Charge.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*